

cylinders at the bottling plants. All filled cylinders are provided with pilferproof seals. LPG distributors are under instructions to ensure checking of each and every cylinder for correct weight prior to delivery to the customers' premises.

HUDCO

2784. SHRI ANNASAHIB M.K. PATIL : Will the PRIME MINISTER be pleased to state :

(a) the details of schemes cleared by HUDCO during the last five years in Maharashtra and progress achieved thereunder by standard norms of assessment;

(b) the details of funds likely to be made available for implementation of schemes in the State during the current year;

(c) the details of the schemes received from the Government of Maharashtra for consideration and approval of HUDCO; and

(d) the details of funds released and actually utilised for implementation of schemes in the State during the last five years; year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Details of schemes sanctioned by HUDCO in Maharashtra during the last 5 years i.e. 1992-93 to 1996-97 (upto 7.3.97) are as follows :

(Rs. in crores)

Year	No. of schemes sanctioned	No. of schemes completed	Loan sanctioned
1992-93	58	18	147.43
1993-94	32	12	192.13
1994-95	42	20	73.90
1995-96	15	-	50.62
1996-97	16	-	49.56

The progress of the schemes has been found to be satisfactory by HUDCO.

(b) During 1996-97, HUDCO proposes to release Rs. 125 crores (50 crores for housing and Rs. 75 crores for urban infrastructure projects) to the implementing agencies of Maharashtra.

(c) In addition to the schemes already sanctioned by HUDCO during the current financial year, three more schemes seeking loan amount of Rs. 1.68 crores are in the pipeline of projects under consideration.

(d) Year-wise details of loan released and utilised for implementation of schemes is reported by HUDCO

as under :

Year	Loan released (Rs. in crores)	Percentage of loan utilised.
1992-93	96.94	100%
1993-94	84.01	100%
1994-95	81.38	97%
1995-96	91.61	95%
1996-97 (upto 7.3.97)	67.07	87%

Import of Petroleum Product

2785. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Oil Corporation has no funds to execute contracts for import of petroleum products;

(b) if so, the reasons therefor; and

(c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) IOC is availing short term (180 days) foreign currency loans for financing import of crude oil and petroleum products. The ceiling on short term foreign currency loans for financing oil imports has been increased from US \$ 2.5 billion to US \$ 2.9 billion in February, 1997 and it is anticipated that this ceiling would cover IOC's present oil import commitments. In addition to foreign currency loans, IOC had also availed a working capital loan from OIBD in view of the huge accumulation of dues recoverable from OCC.

Deficits have arisen in the pool account because the sales realisation from the products did not fully cover the costs incurred. While there are financial constraints at present, the Government is exploring various options to ensure adequate availability of funds to IOC for arranging import of crude oil and petroleum products.

Migration

2786. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of muslim families have migrated from Kashmir valley and some other areas after the Assembly elections in Jammu and Kashmir because of threats by the terrorists;

(b) if so, the number of such families and whether these families have applied and got registered at Jammu or at any other place to seek relief and shelter; and

(c) the amount spent every year during the Governor/President rule to provide shelter and other